The Tamil Nadu Agricultural Labourers-Farmers (Social Security and Welfare) Act, 2006

Act 29 of 2006

Keyword(s):
Agriculture, Agricultural Labourer, Board, Dependent, Employer, Farmer, Tenant, Registered Members, Schedule, Scheme, Member-secretary

Amendments appended: 24 of 2009, 13 of 2011

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 18th September 2006 and is hereby published for general information:—

**ACT No. 29 OF 2003.**

An Act to provide for comprehensive social security and for ensuring well-being of landless agricultural labourers and farmers engaging themselves in direct cultivation.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Agricultural Labourers-Farmers (Social Security and Welfare) Act, 2006.

(2) It extends to the whole of the State of Tamil Nadu except Chennai district.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires,—

(a) "agriculture" includes—
   (a) horticulture;
   (b) sericulture;
   (c) the raising of crops, grass or garden produce;
   (d) the use by an agriculturist of land held by him or part thereof for grazing;
   (e) the use of any land for the purpose of raising manure crops;
   (f) dairy farming;
   (g) poultry farming;
   (h) livestock breeding;
   (l) growing of trees;

and "agricultural" shall be construed accordingly;

(2) "agricultural labourer" means—
   any person in the age group of 18 to 65 years, engaged to work in agricultural or allied agricultural operations for wages but who does not own any land;

(3) "Board" means a Board established under section 5;

(4) "dependent" in relation to an agricultural labourer or farmer means any of the relatives of such member as specified below:—
   (i) wife or husband, as the case may be;
   (ii) children;
   (iii) widow and children of the pre-deceased son; and
   (iv) parents;

(5) "employer" means a person who engages an agricultural labourer;

(6) "farmer" means a farmer in the age group of 18 to 65 years who owns wet land not exceeding 2.50 acres or dry land not exceeding 5.00 acres and engage in direct cultivation of that land and includes a registered cultivating tenant.

(7) "Fund" means the Tamil Nadu Agricultural Labourers - Farmers Social Security and Welfare Fund established under a scheme;

(8) "Government" means the State Government;

(9) "registered cultivating tenant" means a person in the age group of 18 to 65 years, who holds wet land not exceeding 2.50 acres or dry land not exceeding 5.00 acres under a registered tenancy agreement and carry on direct cultivation of that land;
Explanation.—For the purpose of clauses (6) and (9), in case of a holding consisting both wet and dry land, 0.50 acre of wet land shall be equal to one acre of dry land.

(10) "registered members" means agricultural labourers or farmers registered as a member under a scheme;

(11) "Schedule" means schedule to this Act.

(12) "Scheme" means a Scheme made by the Government under this Act;

(13) "Member-Secretary" means the Member-Secretary of the Board constituted under section 5.

3. (1) The Government may, by notification, by means of a Scheme provide for the registration of members and make provisions for the purpose of ensuring social security and welfare of the agricultural labourers and farmers.

(2) The relief or assistance as the case may be, to its registered members, in respect of all or any of the following matters, that is to say—

(a) Accident relief for death and injury;
(b) Natural death;
(c) Funeral expenses;
(d) Education of children;
(e) Marriage;
(f) Delivery or miscarriage or termination of pregnancy;
(g) Old Age Pension;

shall be as specified in the schedule;

(3) The Government may, in consultation with the Board, by notification, add to, amend or vary all or any of the provisions of the aforesaid scheme or substitute another scheme for any scheme made by it.

4. If any question arises whether any scheme applies to any class of agricultural labourers or farmers, the matter shall be referred to such authority as may be prescribed in this behalf and the decision of such authority shall be final.

5. (1) The Government may, by notification, establish a Board to be known by such name as may be specified in the notification for implementing and administering a scheme.

(2) The Board shall be a body corporate with the name aforesaid, having perpetual succession and common seal, with power to acquire, hold and dispose of property, and to contract, and may by that name sue or be sued.

(3) The Board shall consist of members nominated from time to time by the Government representing the agricultural labourers, farmers, employers and the Government of whom the Commissioner of Land Reforms shall be the Member-Secretary of the Board.

(4) The Chairman of the Board shall be appointed from amongst the members nominated to represent the Government.

(5) After nomination of all the members of the Board including the Chairman, the Government shall, by notification, publish the names of all the members of the Board.

(6) The term of office of members of the Board shall be such as may be prescribed.

(7) The meetings of the Board and procedures to be followed for the purpose and all matters supplementary or ancillary thereto shall, subject to the approval of the Government be regulated by the Board itself.

6. (1) For any reasons whatsoever, if it appears to the Government that it is unable to establish a Board in accordance with the provisions of section 5, the Government may, by notification, appoint a person who shall hold office until a Board is duly established under section 5.
(2) The person so appointed shall be deemed to constitute the Board for the time being, and shall exercise all the powers and perform and discharge all the duties and functions conferred and imposed upon the Board by or under this Act. He shall continue in office until the day immediately preceding the date of the first meeting of such Board.

(3) The person constituting the Board shall receive such remuneration from the fund of the Board, and the terms and other conditions of service shall be such as may be prescribed.

7. (1) The Board shall be responsible for administering a scheme, and shall exercise such powers and perform such functions as may be conferred on it by the scheme.

(2) The Board may take such measures as it may deem fit for administering the scheme.

(3) The Board shall submit to the Government as soon as may be, after the first day of April every year, the annual report on the working of the scheme during the preceding year ending on Thirty-first March of that year. Every report so received shall be laid as soon as may be after it is received before the Legislative Assembly if it is in session, or in the session immediately following the date of receipt of the report.

(4) The Board shall receive all contributions and use such contributions in the manner as it may deem fit in order to achieve the objects of the scheme.

(5) In exercise of the powers and discharge of its functions, the Board shall be bound by such directions as the Government, may, for reasons to be stated in writing, give to it from time to time.

8. (1) The Government may, by order, constitute District level, taluk level or village level committees with members nominated by the Board and such committees shall be presided over by an official nominated by the Government.

(2) The Committee shall have such powers and perform such duties as may be specified in the scheme or entrusted by the Board from time to time.

9. (1) There shall be a Fund constituted in the name and style as Tamil Nadu Agricultural Labours-Farmers Social Security and Welfare Fund under a scheme and all monies received from the sources as specified in sub-section (3) shall be credited to such fund.

(2) The Board shall hold the fund in any of the Nationalised Banks or any of the Co-operative Banks under the control and supervision of the Tamil Nadu State Co-operative Bank or any other Bank as may be decided by the Board, with the approval of the Government from time to time. Such an account shall be jointly operated by any two of the authorized signatories of the Board, one of them being the Member-Secretary.

(3) The contributions to the Fund shall be made by the sources specified in sub-section (4), the Government and such other sources as may be specified in the scheme.

(4) The contribution towards the Fund shall be,—

(i) one rupee per quintal from the paddy procured from the agriculturists by Tamil Nadu Civil Supplies Corporation;

(ii) one rupee per ton of the sugarcane brought by the agriculturists and procured by every sugar mill (both private and public sector) and one rupee per quintal of the sugar produced by the sugar mills;

(iii) one per cent of the total fee collected from the traders by the Marketing Committee established under sub-section (1) of section 5 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987.

(5) The Government may, in consultation with the Board, revise the proportion in which the contribution is to be collected.

(6) The contribution to the fund referred to in sub-section (4) shall be remitted to the Fund within such period and in such manner as may be prescribed;
(7) All the expenditures relating to the implementation of the scheme shall be met from the Fund including the contingent expenditure in the administration of the scheme.

10. (1) On an application made by the Board for the recovery of arrears of any sum payable to it under this Act or under the scheme and on its furnishing of a statement of accounts in respect of such arrears the Collector may, after making such inquiries as he deems fit, grant a certificate for the recovery of the amount stated therein to be due as arrears.

(2) A certificate by the Collector shall be final and conclusive as to the arrears due. The arrears stated to be due therein shall be recovered as arrears of land revenue by the Collector and remitted to the Board.

11. (1) The Board shall maintain proper accounts and other relevant records and prepare an annual statement of accounts, including a balance-sheet in such form as may be prescribed.

(2) The accounts of the Board shall be audited annually by such qualified person as the Government may appoint in this behalf.

(3) The auditor shall at all reasonable time have access to the books of accounts and other documents of the Board, and may for the purposes of the audit, call for such explanation and information as he may require or examine any member or officer of the Board.

(4) The accounts of the Board certified by the auditor, together with the audited report thereon shall be forwarded annually to the Government before such date as the Government may specify in this behalf.

(5) The Board shall comply with such directions as the Government may after perusal of the report of the auditor, think fit to issue.

(6) The cost of audit shall be paid out of the funds of the Board.

12. (1) No person shall be chosen as, or continue to be, a member of the Board who—

(a) is a salaried officer of the Board; or
(b) is or at any time has been adjudged insolvent; or
(c) is found to be a lunatic or becomes of unsound mind; or
(d) is or has been convicted of any offence involving moral turpitude.

(2) The Government may remove from office any member who—

(a) is or has become subject to any of the disqualifications mentioned in sub-section (1); or
(b) is absent without leave of the Board for more than three consecutive meetings of the Board.

13. Any member of the Board may at any time resign his office by writing under his hand addressed to the Government, and, his office shall, on acceptance of resignation by the Government, become vacant.

14. In the event of any vacancy occurring on account of death, resignation, disqualification or removal or otherwise, the Board shall forthwith communicate the occurrence to the Government and the vacancy shall be filled not later than ninety days from the date of the occurrence of the vacancy, and the person nominated to fill in the vacancy shall hold office so long only as the member in whose place he is nominated would have held it if the vacancy had not occurred:

Provided that during any such vacancy, the continuing members may act as if no vacancy has occurred.

15. No act or proceedings of the Board shall be questioned or invalidated merely by reason of any vacancy in its membership or by reason of any defect in the constitution thereof.
16. Nothing contained in this Act shall affect any rights or privileges, which any
agricultural labourer or farmer is entitled to, on the date on which this Act comes into force,
under any other law, contract, custom or usage applicable to such agricultural labourer
or farmer if such rights or privileges are more favourable to him than those to which he
would be entitled under this Act and the scheme:

Provided that such agricultural labourer or farmer will not be entitled to receive any
corresponding benefit under the provisions of this Act and the scheme.

17. (1) The Government may, at any time, appoint any person to investigate or enquire
into the working of the Board or scheme and submit a report to the Government in that
behalf.

(2) The Board shall give to the person so appointed all facilities for the proper
conduct of the investigation or enquiry, and furnish to him such documents, accounts or
information in possession of the Board as he may require.

18. (1) If the Government on consideration of the report referred to in
sub-section (1) of section 17 or otherwise is of the opinion—

(a) that the Board is unable to perform its functions; or

(b) that the Board has persistently made default in the discharge of
its functions or has exceeded or abused its powers, the Government may, by
notification, supersede the Board and reconstitute it in the prescribed manner, within a
period of twelve months from the date of supersession. The period of supersession
may be extended for sufficient reasons by a like notification by not more than
six months:

Provided that before issuing a notification under this sub-section on any of the
grounds mentioned in clause (b), the Government shall give a reasonable opportunity
to the Board to show cause why it should not be superseded, and shall consider the
objections, if any, of the Board.

(2) After the supersession of the Board and until it is reconstituted, the powers,
functions, and duties of the Board under this Act shall be exercised and performed by the
Government, or by such officer or officers as the Government may appoint for this purpose.

(3) When the Board is superseded, the following consequences shall ensue, that

(a) all the members of the Board shall, as from the date of publication of
the notification, add to or modify the Schedule.

(b) all the powers and functions, which may be exercised or performed by
the Board during the period of supersession, be exercised or performed by such
officers as are specified in the notification;

(c) all the funds and other property vesting in the Board shall, during the period
of supersession, be vested in the Board.

(d) all the officers and employees of the Board shall continue to hold their offices
and shall continue to be entitled to all the benefits and privileges which they may be entitled
to under this Act, unless they are expressly to come into

(e) on or other legal proceedings shall lie against the Government
Member-Secretary, or any member of the Board or
members of the Board for anything which is in good faith done or
ence of this Act, or any scheme or any rule or order made

(f) the rules for carrying out all or any of the purposes

(g) under this Act shall be published in the

(h) unless they are expressly to come into
cence on the day on which they are so published.
(a) All notifications issued under this Act shall be published in the *Tamil Nadu Government Gazette* and unless they are expressed to come into force on a particular day, shall come into force on the day on which they are so published.

(3) Every rule or order made or notification issued under this Act shall as soon as possible, after it is made or issued, be placed on the Table of the Legislative Assembly, and if, before the expiry of the session in which it is so placed or in the next session, the Legislative Assembly makes any modification in any such rule, order or notification the Legislative Assembly decides that the rule, order or notification should not be made or issued, the rule, order or notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule, order or notification.

22. If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion requires, by order, not inconsistent with the provisions of this Act, do anything which appears to be necessary or expedient for the purpose of removing the difficulty:

Provided that no such order shall be made after the expiry of two years from the date of commencement of this Act.

THE SCHEDULE

[See Section 3(2).]

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Relief or Assistance</th>
<th>Amount. (in Rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Accident Relief</td>
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</tr>
<tr>
<td></td>
<td>(a) Death due to accident</td>
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<tr>
<td></td>
<td>(b) Loss of both hands</td>
<td>1,00,000</td>
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<tr>
<td></td>
<td>(c) Loss of both legs</td>
<td>1,00,000</td>
</tr>
<tr>
<td></td>
<td>(d) Loss of one hand and one leg</td>
<td>1,00,000</td>
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<tr>
<td></td>
<td>(e) Total and irrecoverable loss of sight in both eyes</td>
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<tr>
<td></td>
<td>(f) Loss of one hand or one leg</td>
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<tr>
<td></td>
<td>(g) Loss of limbs from grievous injuries other than those specified above</td>
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<tr>
<td>2</td>
<td>Natural Death</td>
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<tr>
<td>3</td>
<td>Funeral Expenses</td>
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<tr>
<td>4</td>
<td>Educational Assistance to Son and Daughter of the Members</td>
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<tr>
<td></td>
<td>Day Scholar</td>
<td>Hosteller</td>
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<tr>
<td></td>
<td><em>Boys</em></td>
<td><em>Girls</em></td>
</tr>
<tr>
<td>(a) 10th Std. Pass</td>
<td>1250</td>
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<tr>
<td>(b) 12th Std. Pass</td>
<td>1750</td>
<td>2000</td>
</tr>
<tr>
<td>(c) I.T.I. or Polytechnic (per year)</td>
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<td>1750</td>
</tr>
<tr>
<td>(d) Bachelor Degree (per year)</td>
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</tr>
<tr>
<td>(e) Post-Graduate (per year)</td>
<td>2250</td>
<td>2750</td>
</tr>
<tr>
<td>(f) Professional Courses (Law, Engineering, etc. (per year)</td>
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<td>2750</td>
</tr>
<tr>
<td>(g) Post-Graduate Professional Courses (per year)</td>
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<td>4750</td>
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<td>Amount (in Rupees)</td>
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<tr>
<td>4</td>
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<td>5</td>
<td>Marriage Assistance :</td>
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<td></td>
<td>(a) Marriage of Member—</td>
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</tr>
<tr>
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<td>(i) Male</td>
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</tr>
<tr>
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<td>(ii) Female</td>
<td>5000</td>
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<td></td>
<td>(b) Marriage of son or daughter of the Member—</td>
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<tr>
<td></td>
<td>(i) Male</td>
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<tr>
<td></td>
<td>(ii) Female</td>
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<td>6</td>
<td>Delivery or Miscarriage of Pregnancy or Termination of pregnancy—</td>
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<tr>
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<td>(i) Delivery</td>
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<tr>
<td></td>
<td>(ii) Miscarriage</td>
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<tr>
<td></td>
<td>(iii) Termination</td>
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<tr>
<td>7</td>
<td>Old age Pension (per month)</td>
<td>400</td>
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</tbody>
</table>

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government in-charge.
Law Department.
Tamil Nadu Act 29 of 2006.

An Act to amend the Tamil Nadu Agricultural Labourers - Farmers (Social Security and Welfare) Act, 2006.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Agricultural Labourers - Farmers (Social Security and Welfare) Amendment Act, 2009.

(2) It shall be deemed to have come into force on the 3rd day of June 2009.

2. In section 5 of the Tamil Nadu Agricultural Labourers - Farmers (Social Security and Welfare) Act, 2006, for sub-section (4), the following sub-section shall be substituted, namely:—

"(4) The Chairman of the Board shall be appointed from amongst the members nominated to represent the Government and a Joint Chairman of the Board may be appointed from amongst the members."

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th August 2011 and is hereby published for general information:—

**ACT No. 13 OF 2011.**


Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Agricultural Labourers-Farmers (Social Security and Welfare) Repeal Act, 2011.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. The Tamil Nadu Agricultural Labourers - Farmers (Social Security and Welfare) Act, 2006 is hereby repealed.

3. The sum at the credit of the Tamil Nadu Agricultural Labourers - Farmers Social Security and Welfare Fund as on the date of commencement of this Act shall be transferred to such other Fund or account as may be specified by the Government.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.